

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**

- 3. Shri Bhanu Bhushan, Member**
- 4. Shri A.H. Jung, Member**

**Petition No. 74/2005**

**In the matter of**

Petition under Section 62 and 79(1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for approval to allocate capital expenditure on assets of Corporate, Regional and other offices to the capital cost of different stations for the purpose of recovery through tariff.

**And in the matter of**

National Thermal Power Corporation Ltd

... **Petitioner**

Vs

1. Transmission Corporation of Andhra Pradesh, Hyderabad
2. Karnataka Power Transmission Corporation, Bangalore
3. Tamil Nadu Electricity Board, Chennai
4. Kerala State Electricity Board, Thiruvananthapuram
5. Electricity Department, Govt. of Pondicherry, Pondicherry
6. Grid Corporation of Orissa Ltd., Bhubaneswar
7. Damodar Valley Corporation, Kolkata
8. Bihar State Electricity Board, Patna
9. West Bengal State Electricity Board, Kolkata
10. Department of Power, Deptt. Of Sikkim, Gangtok
11. Jharkhand State Electricity Board, Ranchi
12. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
13. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
14. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
15. Delhi Transco Limited, New Delhi
16. Uttar Pradesh Power Corporation Ltd, Lucknow
17. Punjab State Electricity Board, Patiala
18. Haryana Vidyut Prasaran Nigam Ltd., Haryana
19. Himachal Pradesh State Electricity Board, Shimla
20. Power Development Department, Govt. of Jammu & Kashmir, Jammu
21. Engineering Dept., Chandigarh Administration, Chandigarh
22. Uttaranchal Power Corporation Ltd., Dehradun
23. Madhya Pradesh State Electricity Board, Jabalpur
24. Maharashtra State Electricity Board, Mumbai
25. Gujarat Urja Vikas Nigam Ltd., Vadodara
26. Chattisgarh State Electricity Board, Raipur
27. Electricity Department, Govt. of Goa, Panaji, Goa
28. Electricity Department, Admn. of Daman & Diu, Daman
29. Electricity Department, Admn. of Dadra & Nagar Haveli, Silvassa...**Respondents**

**ORDER**  
**(DATE OF HEARING 28.7.2005)**

The petitioner has sought approval for allocation of capital expenditure on the assets of corporate, regional and other offices to the capital cost of different generating stations for recovery through tariff. It has been submitted that the tariff for all the generating stations owned by the petitioner needs to be determined based on the revised capital cost, after including the apportioned capital cost incurred as above.

2. After arguing the matter at some length, Shri V.B.K. Jain who appeared for the petitioner, sought to withdraw the petition with permission to file a fresh petition.

3. The petitioner is permitted to withdraw the application with liberty to file a fresh application, if so advised, in accordance with law. The petition accordingly stands disposed of.

Sd/-  
**(A.H.JUNG)**  
**MEMBER**

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

Sd/-  
**(K.N. SINHA)**  
**MEMBER**

Sd/-  
**(ASHOK BASU)**  
**CHAIRMAN**

New Delhi dated the 28<sup>th</sup> July 2005